

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Ins) No. 602 of 2020

In the matter of:

Vipul Dilip Shah & Anr.

...Appellants

Vs.

**Parinee Developers Pvt. Ltd.,Through
IRP Subhash Chandra Modi**

....Respondent

Present:

For Appellants: Mr. Chandra Prakash , Mr. Aditya Shankar and Mr. Abhijeet Sinha , Advocates

For Respondents: Mr. Arun Kathpalia, Senior Advocate, Mr. Gopalakrishnan , Advocate for R-1, Mr. Saahil Bijliwala , Ms. Surekha Ramam, Mr. Ferzana Behramkamdin , Advocates for R-2 , Ms. Prachi Wazalwar, Intervenor

ORDER
(Through Virtual Mode)

20.08.2020: It is represented on behalf of the Appellant, by the Learned Counsel Mr. Abhijeet Sinha that Respondent No. 1's Reply was not received by the Appellant. Hence this Tribunal directs the Learned Counsel Mr. Gopalakrishnan who appears for Respondent No. 1 to serve a copy of the Reply/Response of Respondent No.1 to the Learned Counsel of the Appellant within two weeks from today without fail.

It is informed that no Rejoinder is filed in respect of Respondent No. 2's Reply/Response. The Appellant side is also permitted to file Rejoinder, if any, for Respondent No.1's Reply/Response.

The Registry is directed to list the matter on **11th September,2020.**

**[Justice Venugopal M.]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

sr/md